

**FORMER MEMBERS OF I.C.S. AND OTHER  
ALL INDIA SERVICES PERMITTED TO  
JOIN PRIVATE BUSINESS CONCERNS**

**324. SHRI BHUPESH GUPTA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many former members of the Indian Civil Service and other All India Services have been permitted to join private business concerns during the last five years; and

(b) what are their names and the firms in which they are employed or with which they are associated as a part of the management?

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI B. N. DATAR):** (a) The information is as follows:

Year	No. of ICS Officers	No. of other All India Services Officers i.e. IAS & IPS
1957	1	5
1958	4	11
1959	1	16
1960	2	12
1961	5	11

(b) A statement giving the names of the officers and the firms in which they are employed is attached. [See Appendix XXXIX, Annexure No. 46]

**OBJECTIONS RAISED BY ASSAM GOVERN-  
MENT ON FIXATION OF ROYALTIES  
ON OIL BY UNION GOVERNMENT**

**325. SHRI BHUPESH GUPTA:** Will the Minister of MINES AND FUEL be pleased to state:

(a) whether the State Government of Assam has raised some objections in regard to fixation of royalties on oil by the Union Government;

(b) if, so, the nature of the objections;

(c) at what stage the Assam State Government was consulted in the matter; and

(d) whether it is a fact that the State Government was consulted only after the royalties had been fixed?

**THE MINISTER OF MINES AND  
FUEL (SHRI K. D. MALAVIYA):** (a) Yes, Sir.

(b) The Assam Government have objected to the mode of determining well head value as provided in the Second Supplemental Agreement of 27th July, 1961.

(c) the existing rules do not contemplate consultation with the State Government in regard to agreements for development of oil resources.

(d) No, Sir.

**FOREIGN PRIVATE INVESTMENTS**

**326. SHRI NIREN GHOSH:** Will the Minister of FINANCE be pleased to state:

(a) the total amount of foreign private investments as on 31st March, 1962 or the nearest date for which complete figures are available;

(b) the total amount of profit made by foreign private companies between 1950-51 and 1960-61 and the amount of profit taken out of India during the same period; and

(c) whether Government propose to put any ban on taking such profits out of India?

**THE MINISTER OF FINANCE (SHRI  
MORARJI R. DESAI):** (a) The latest date upto which information has been compiled is 31st December, 1959. The total amount of foreign investments

in India as on that date was Rs. 610·7 crores. The figures as on the 31st December, 1960 are expected to be available shortly.

(b) The amount of Rs. 155·4 crores was earned by non-residents as their share of profits in foreign controlled companies in India during the years 1956 to 1959. Out of this amount Rs. 101·5 crores were distributed as profits to non-residents and the balance of Rs. 53·9 crores was retained in business by such foreign controlled companies. Similar figures for the years prior to 1956 and subsequent to 1959 are not available.

(c) No, sir.

#### WORKERS IN THE STEEL PLANTS

327. SHRI NIREN GHOSH: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state:

(a) the number of skilled, semi-skilled and unskilled workers in each of the Steel Plants at Bhilai, Rourkela and Durgapur; and

(b) the number of permanent and temporary workers in each of the above Steel Plants under each category?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): (a) and (b) The following statement shows the number of skilled, semi-skilled and unskilled workers, at the Bhilai, Rourkela and Durgapur Steel Plants:—

Steel Plant	Skilled/ Semi-skilled workers (including Operatives)		Unskilled workers	
	Permanent	Temporary	Permanent	*Temporary
Bhilai . . . . .	9290	4095	3632	7171
Rourkela . . . . .	7387	506	5095	2146
Durgapur . . . . .	6529	423	2719	1258

\*The numbers for unskilled workers include those on the work-charged and nominal muster roll establishment.

#### राज्यों को दिये गये ऋण

३२८. श्री विमलकुमार मन्नालालजी  
झारखंडिया : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) भारतीय रिजर्व बैंक से किये गये ओवर ड्राफ्ट की राशियों को चुकाने के लिए प्रवर्ष १९६१ से अब तक केन्द्रीय सरकार

द्वारा किन किन राज्यों को ऋण दिया गया प्रत्येक राज्य को दिये ऋण की राशि क्या है और वह किन शर्तों पर दिया गया है ; और

(ख) क्या यह सच है कि इन राज्यों की सरकारों ने शर्तों का पालन नहीं किया और यदि हां तो सरकार द्वारा इस सम्बन्ध में क्या कार्यवाही की जा रही है ?